

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

CA (IB) No. 810/KB/2018
C.P.(IB) No. 595/KB/2017

Present: Hon'ble Member (J), Shri Jinan K.R.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 3RD SEPTEMBER, 2018, 10:30 A.M.

Name of the Company	Allahabad Bank- Vs- SPS Steel Rolling Mills Ltd.		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

- 1) Ratnanku Banerjee
- 2) Susi Barman Roy
- 3) Pankaj Agarwal
- 4) Paramita Maity

Applicant

P. Maity
3/9/18

1. Mr. Jishnu Saha, Sr. Adv.
2. Mr. Siddhartha Datta, Adv.
3. Ms. Suhani Dwivedi, Adv.

for the RP

Saha
3/9/18

1. Mr. JOY SAHA, Sr. Adv.
2. SINTHIA BALA, Adv

For the H1 Bidder

ORDER

Ld. Counsel for the Resolution Professional as well as Ld. Counsel for the applicant (H-2 bidder) and the H-1 bidder is present.

CA(IB) No. 810/KB/2018 has been filed by H-2 bidder challenging the evaluation process, which has been finalised on 10/08/2018. Copy of the application has already been served upon the Resolution Professional. Resolution Professional is directed to file reply affidavit within 7 days by serving a copy of the reply affidavit to the applicant.

In the meanwhile, Ld. Sr. Counsel appearing for the H-1 bidder submits that a copy of the application has not been served upon the H-1 bidder, who is the necessary party to contest the application, and requested that the applicant may be directed to serve a copy of the application to H-1 bidder. Applicant is directed to serve a copy of the application to H-1 Resolution Applicant today itself. Upon receipt of the copy of the application H-1 bidder is also directed to file reply affidavit within 7 days of the receipt of the application by serving a copy of the reply affidavit to the applicant.

In the meanwhile, the Resolution Professional is also directed to look into the contentions raised in the application and as far as possible it is open to the Resolution Professional to take into consideration if it is permissible as per evaluation process, provisions of Code and Regulations.

List it for further consideration on **11/09/2018** instead of 06/09/2018.



Sd

(Jinan K.R.)
Member (J)